12.301 hrs.

RELIGIOUS INSTITUTIONS (PRE-VENTION OF MISUSE) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): On behalf of Shri Buta Singh, I beg to move that leave be granted to introduce a Bill to prevent the misuse of religious institutions for political and other purposes.

MR. SPEAKER: Shri Banatwalla. He is not here. The question is:

> "That leave be granted to introduce a Bill to prevent the misuse of religious institutions for political and other purposes."

The motion was adopted.

MR. SPEAKER: The Minister may now introduce the Bill.

SHRI SONTOSH MOHAN DEV: 1

12 31 hrs

STATEMENT RE: RELIGIOUS INS-TITUTIONS (PREVENTION OF MISUSE) OR DINANCE, 1988.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): On behalf of Shri Buta Singh, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Religious Institutions (Prevention of Misuse) Ordinance, 1988. [Placed in Library. See No. LT. 6329/88]

12.31¹/₂ hrs

NATIONAL SECURTY (AMEND-MENT) BILL.*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): On behalf of Shri Buta Singh, I beg to move that:

leave be granted to introduce a Bill further to amend the National Security Act, 1980, in its application to the State of Punjab and the Union Territory of Chandigarh.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the National Security Act, 1980, in its application to the State of Punjab and the Union Territory of Chandigarh."

The motion was adopted

MR. SPEAKER: The Minister may now introduce the Bill.

SHRI SONTOSH MOHAN DEV: I introduce the Bill.

12.32 hrs

STATEMENT RE: NATIONAL SECU-RITY (AMENDMENT) ORDINANCE, 1988

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): On behalf of Shri Buta Singh, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the National Security (Amendment) Ordinance, 1988. [Placed in Library. See No. LT- 6330/88]

^{*}Published in Gazette of India Extraordinary Part II, section 2, dated 1.8.88.

^{*}Published in Gazette of India Extra ordinary Part II, section 2, dated 1.8 88.